



2026:AHC:32154

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 412 of 2026

Hari Narayan Mishra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kashi Naresh Mishra, Rajesh Kumar Dubey, Suresh Kumar Gupta, Vashishtha Narayan Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Kumar Dubey along with Sri Kashi Naresh Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed as Sub Inspector on 10.02.1998 and in the year 2016, he was promoted as Inspector and further promoted as Deputy Superintendent of Police in the year 2024 and superannuated on 31.12.2024. It is also the case of the writ petitioner that on 21.02.2024, he was admitted in a hospital and the writ petitioner claimed medical reimbursement/allowance to the tune of Rs. 16,08,165/- out of which on 16.04.2024 by virtue of an order of the Deputy Secretary, State of U.P. addressed to the Commissioner of Police, Headquarters, Lucknow 75% of the amount totalling to Rs. 12,06,123/- was sanctioned. As per the writ petitioner now a communication has been issued on 03.12.2025 whereby the 75% of the amount which was extended is being decided to be recovered.

3. Questioning the said communication, the present writ petition has been preferred.

4. Sri Gaurav Singh, learned Standing Counsel on the basis of the instructions dated 10.02.2026 submits that it is nothing but a communication which is being subject matter of challenge as no adverse orders have been passed and it is always the policy of the State

Government that whenever adverse orders are passed then the same is post issuance of a show cause notice. At this juncture, learned counsel for the writ petitioner submits that the writ petitioner be accorded liberty to again approach the Court.

5. Considering the submissions so raised by the learned counsel for the parties, the writ petition stands **disposed of** leaving it open for the writ petitioner to again approach the Court, in case, post issuance of the show cause notice any order is passed against the writ petitioner.

6. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

February 12, 2026

Rajesh